

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 865
ANSWERED ON 06TH FEBRUARY, 2020

COMPENSATION FOR ACQUISITION OF LAND

865. SHRI SUBHASH CHANDRA BAHERIA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the process for granting compensation in lieu of acquisition of land by the National Highway Authority of India (NHAI);
- (b) whether the rate of compensation is based on the DLC rate as published on the day of budget notification or the DLC rate on the date of publication in newspapers;
- (c) whether the compensation is paid with interest; and
- (d) if so, the details thereof along with the rate of interest?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) Compensation in lieu of land acquired for the development and maintenance of National Highway is determined in accordance with the First Schedule of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, with effect from 01.01.2015.
- (b) The relevant date of determination of market value of land is the date on which notification under Section 3A of the National Highways (NHs) Act, 1956, is published in the Gazette of India.
- (c) and (d) Payment of 'amount' of 12% on the market value of land from the date of publication of notification under Section 3A of the NHs Act, 1956, till the announcement of award under Section 3G or taking possession of land, whichever is earlier, is also payable.
